

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-360/2016**

**IN THE MATTER OF:**

Maharashtra Tourism Development Corpn. .... Applicant/petitioner

Vs.

Luxury Train Pvt. Ltd.

.... Respondent

**Order under Section 439(1)(b) of the Companies Act**

**Order delivered on 13.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Gourab Banerji, Sr. Advocate  
Mr. Harsha Peechara, Mr. Aashish  
Tiwari, Mr. S.P. Mukherjee, Ms. Vidhi  
Jain, Advocates

**ORDER**

In pursuance of last order, notices (substituted service) as per the provisions of Order V Rule 20 of the CPC has been published in the newspapers. The publication made in the newspapers alongwith copies be filed, which have been shown to us in the Court.

However, despite publication of notices which specifically mentioned today's date for appearance, no one has put in appearance on behalf of the respondent, therefore, proceed ex-parte.

List the matter for arguments on 6<sup>th</sup> November, 2017.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**